

DISTRICT & SESSIONS COURT, PUNE

Read : Circular /SOP dated 29-07-2021 issued
by the Hon'ble Bombay High Court.

No. B-16(ii)/ 49 /2021,

Dated : 30-07-2021.

OFFICE ORDER

Pursuant the directions of the Hon'ble High Court, Bombay vide Circular / SOP dated 29-07-2021, in supersession of earlier circulars, the undersigned is pleased to pass the following office order, in respect to the functioning of the Courts in Pune Judicial District :

- (1) All the Courts in Pune Judicial District shall function in **ONE Shift**, with the Judicial working of **3 hours i.e. from 11.00 a.m to 02.00 p.m.** and office working hours half (1/2) an hour before and after the Judicial working hours, and **100% attendance of Judicial Officers with requisite number of staff members.**
- (2) The Courts shall take up remand, bail, urgent criminal and civil matters pertaining to withdrawal of amount.
- (3) The Judicial Officers may pronounce Judgment/s or pass order/s in the matters, wherein, the arguments of both the parties are concluded.
- (4) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.

Only those advocates, witnesses, accused persons and party-in-persons, whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification

etc. will be permitted to have access in the Court Building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case/work is over.

(5) All the Courts shall remain closed on every Saturday, but may take up only remand and urgent matters as being taken up on holidays.

(6) The staff members shall remain stationed at their respective places of posting and shall not leave their respective headquarters without prior permission of Presiding Officer.

(7) All the concerned shall adhere to the strict compliance of precautionary measures set forth by the Central / State Government and all COVID appropriate behaviour/protocols.

(8) This order shall come in force w.e.f. 02.08.2021 and shall remain in force **until further order**.

(9) The Coordinator, Computer Section, District Court, Pune, shall upload this office order on the official website of District Court, Pune.

Inform all the concerned in Pune Judicial District.

Sd/-xxx

(Sanjay A. Deshmukh)

Pune.

Dated: 30th July, 2021.

Principal District & Sessions Judge,
Pune.

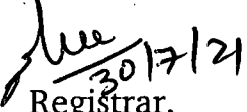
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Forwarded with compliments to all the Judicial Officers in
Pune Judicial District, for information and necessary action.

No. B-16(ii)/ 49 /2021,
District & Sessions Court,
Pune.

Date: 30-07-2021.

By Order,


30/7/21
Registrar,

District & Sessions Court, Pune.

Copy to :

- (i) All the Judicial Officers in Pune District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune,
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The Presidents/Secretaries, all Taluka Bar Associations
in Pune District.
- (vi) All the Head of the Branches, District Court, Pune.

CIRCULAR

The Hon'ble the Chief Justice and other Hon'ble Judges of the Hon'ble Administrative Committee, after taking into account present situation of COVID-19 cases and the views of stakeholders, **in supersession of earlier circulars**, have been pleased to put in place the following arrangements in respect to the functioning of **all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu, as under :-**

1. All the Courts, except the Courts in **Ahmednagar, Beed, Kolhapur, Sangli, Satara, Solapur, Sindhudurg, Ratnagiri, Raigad, Pune districts and in Palghar revenue district** shall start with the **regular physical functioning as were functioning during the pre-pandemic days, with 100% attendance of Judicial officers and 100% attendance of Staff.**
 - i) All the Bar Rooms and Canteens shall remain open.
 - ii) If the Principal District & Sessions Judges / Head of the Establishments come across any single breach of any Covid-19 protocol, he may close down such Bar Room/s or Canteen/s.
- ✓ 2. All Courts in **Ahmednagar, Beed, Kolhapur, Sangli, Satara, Solapur, Sindhudurg, Ratnagiri, Raigad, Pune districts and in Palghar revenue district, shall function in ONE shift with Judicial working of 3 hours and 100% attendance of Judicial Officers and requisite number of Staff members, with following conditions;**
 - i) The Courts shall take up remand, bail, urgent criminal and civil matters and matters pertaining to withdrawal of amount.
 - ii) The Principal District & Sessions Judges / Head of the Establishments may adjust the working hours of shift having regard to the local situation / condition.
 - iii) The Judicial Officers may pronounce Judgment/s or pass order/s in the matters, wherein the arguments of both the parties are concluded.
 - iv) The Judicial Officers may not pass any adverse order owing to the absence of the advocates, parties, witnesses or accused persons.
 - v) All the Courts shall remain closed on every Saturday, but may take up only remand and urgent matters as being taken up on holidays.

- vi) The staff members shall remain stationed at their respective places of posting and shall not leave their respective headquarters without prior permission of presiding officer.
3. In all the Subordinate Courts in the States of Maharashtra and Goa and the Union Territory of Dadra and Nagar Haveli and Daman and Diu, only those advocates, witnesses, accused persons and party-in-persons whose matters are listed on that day's board or whose presence is required by the Court for any specific purpose like verification etc. will be permitted to have access in the Court building. No one should enter the Court halls unless their matter is called out and shall leave the Court premises as soon as hearing of their case / work is over.
4. All the safety/precautionary measures set forth by the Central / State Government and all Covid-19 appropriate behavior / protocols to be followed scrupulously.

This Circular shall come in force w.e.f. **02.08.2021** and shall remain in force **until further order.**

Date : 29/07/2021

Sd/-
M.W. Chandwani
(Registrar General)